

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN

&

THE HONOURABLE MRS. JUSTICE M.R. ANITHA

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL. APPEAL NO. 547 OF 2017

PETITIONER/APPELLANT:

MANOJ @ ISSAC,
MANOJ BHAVANAM @ PLAVILA VADAKKETHIL,
THURUTHIMEL MURI, CHERIYANADU VILLAGE.

**ADDRESS FOR SERVICE: - GILBERT GEORGE CORREYA &
P.S. NISHIL, M.K. DAMODARAN & ASSOCIATES, KOCHI – 18.**

RESPONDENT/RESPONDENT:

STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM, KOCHI – 682 031.

GP SRI.V.MANU

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 12.5.2020 THE COURT ON
THE SAME DAY PASSED THE FOLLOWING

*Crl. MA.1/2020 in
CRA.547/2017*

ORDER

M.R. Anitha, J.

This is a petition for extension of interim bail for two months. Heard both sides. It is conceded by learned Public Prosecutor that two months' time can be granted.

Time is extended by two months. It is also hereby made clear that no further extension would be granted.

ANU SIVARAMAN, JUDGE

M.R. ANITHA, JUDGE

sou.